

Serial No. of Order

Order with Signature

20 8-12-94

Heard in part.

Adjourned to 12.12.1994 for
further hearing.


Vice-Chairman

Member(Admn.)

21 12.12.94.

Leaving liberty to the applicants to approach
this ~~Max~~ Tribunal after recasting of the seniority list
in the cadre of Head Clerks is finalised, as we have
directed in other analogous petitions in pursuance to the
decision of the Full Bench of the Principal Bench, we
dispose of this application and the applicants would be
at liberty to put forth their objections before the
Department against the draft seniority list and in the
event they feel aggrieved of the final list, they can
approach this Tribunal.

2. The application is disposed of accordingly.


Vice-Chairman

Member(Admn.)